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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ MAT.APP.(F.C.) 282/2018

LUV CHAUDHARY

..... Appellant

Through: Ms. Geeta Luthra, Sr. Advocate with

Mr. Aadarsh Kothari, Advocate with

appellant in person.

versus

SHRUTI AGARWAL

..... Respondent

Through: Ms. Arundhati Katju, Mr. Guzail

Ahmad Ayyubi, Ms. Akanksha Rai, Mr. Ibad Mushtag & Ms. Srishti Borthakar, Advocates with

respondent in person.

CORAM:

HON'BLE MR. JUSTICE SURESH KUMAR KAIT HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

> ORDER 14.07.2023

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CM APPL. 35345/2023

1. *Vide* the present application, the applicant/appellant is seeking following relief:

"a.) Pass suitable orders for the custody of the minor son to the Petitioner on the occasion of his birthday on 17.07.2023 while granting the Petitioner first rights on determining the time at which the Petitioner can be with this son considering the best interest of the child for his birthday and other special occasions as specified in Order dated 15.09.2018."

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- 2. The respondent/mother is present in person in the Court and she has agreed that the custody of the child be given to the appellant/father in order to celebrate his birthday from 05:00 P.M. to 08:00 P.M.
- 3. Accordingly, the appellant/father is directed to pick up the child on his birthday at 05:00 P.M. from the residence of respondent/wife and thereafter, the appellant/father shall drop the child at the house of the respondent/wife at 08:00 P.M. on the same day.
- 4. It is made clear that the child shall be dropped at 08:00 P.M. sharp at the house of the respondent/wife.
- 5. The present application is disposed of accordingly.

SURESH KUMAR KAIT, J

NEENA BANSAL KRISHNA, J

JULY 14, 2023 S.Sharma

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